

(b) The position in respect of various demands is as under :

(i) the cases of penalties imposed during the period of Internal Emergency have been reviewed and in respect of Machine Tool Prototype Factory and Ordnance Factory, Ambernath, it has been decided to reinstate 28 individuals in service and also to modify the penalties in some other cases. In three cases of detention under MISA and 12 cases of detention under DIR, the individuals have been reinstated in service.

(ii) In respect of workers of Vehicle Factory, Jabalpur, it has not been found possible to reinstate the individuals involved in cases of arson and lawlessness etc.

(iii) Orders regarding revised pay scales of Supervisors have since been issued.

(iv) The demands relating to extension of primary school, promotional avenues of lower categories of staff, increase in bed strength of Factory's Hospital are under consideration.

(v) Admission to Central Schools is regulated under the policy adopted by the Kendriya Vidyalaya Sangathan. The proposals for opening of Central Schools to meet the growing needs of the Ordnance Factories are under consideration.

Remaining demands relating to refund of Compulsory Deposits, construction of additional residential accommodation, grant of City Compensatory and House Rent Allowances with Bombay rates, which are questions affecting all Central Government Departments. They cannot be examined only by this Department.

#### **Representation from Ordnance Employees Union Ambernath**

503. SHRI R.K. MHALGI : Will the Minister of DEEENCE be pleased to state :

(a) whether Government have received a written representation dated 8th August, 1977, from Ordnance Employees Union Ambernath, District Thana (Maharashtra) regarding the vacation of victimization ; and

(b) if so, what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHER SINGH) : (a) and (b). Kind attention is invited to answer given to Unstarred question No. 501 also answered on 16-11-1977.

#### **Setting up of a Liquid Propellant Plant in Trivandrum**

504. SHRI VAYALAR RAVI : Will the Minister of SPACE be pleased to refer to the reply given to Unstarred question No. 2077 dated 29th June, 1977 and state :

(a) whether Government have since taken a decision regarding the setting up of the Liquid Propellant Plant and about its location ; and

(b) if so, the details thereof ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

#### **Central Financial aid for the construction of National Highways in Kerala**

505. SHRI VAYALAR RAVI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government of Kerala have requested the Central Government to increase financial assistance to them for the construction and maintenance of National Highways for the year 1977-78 and taking up some more important schemes which have not been included in the original plan for this year ; and

(b) if so, the details of the request and the reaction of Government thereto ?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) :

(a) Yes, Sir.

(b) The requisite information is as under :—

(i) The State Govt. of Kerala has demanded Rs. 300 lakhs for the construction and development of National Highways during 1977-78. Against this, a sum of Rs. 250 lakhs has been earmarked, considering the overall budget allotment available for the purpose.

(ii) The State Govt. has projected a demand of Rs. 115.89 lakhs for the maintenance and repairs of National Highways during 1977-78. A sum of Rs. 56.55 lakhs has so far been released on the basis of availability of funds. Some further allotment will be made if additional funds under this head are allocated in the Revised Budget Estimates, 1977-78.

(iii) The State Govt. has requested for taking up new works relating to certain bypasses and missing links on NH 17 and 47 during the Fifth Five Year Plan. Owing to the existing financial stringency, however, it is not possible for the Government of India to sanction these works during the current year.

**Examination for Post-Matric Scholarships for Backward Students**

506. SHRI PARMANAND GOVIND-JIWALA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether students of Backward classes are required to appear in an examination for getting Post matriculation scholarships ; and

(b) if so, whether Government are considering to abolish such examinations ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Government of India sponsors Post-matric scholarships scheme for Scheduled Castes, Scheduled Tribes and Neo-Buddhists only. There is no provision of holding any examination for the purpose of granting post-matric scholarships.

(b) Does not arise.

**सैनिक स्कूल, अजमेर**

507. श्री एस० के० शारदा : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका मंत्रालय, अजमेर में पिछले 50 वर्षों से ठीक प्रकार से चल रहे सैनिक स्कूल को स्थानान्तरित करने के प्रस्ताव पर विचार कर रहा है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ; और क्या सरकार का इस प्रस्ताव को त्याग देने का विचार है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) और (ख). अजमेर से मिलिटरी स्कूल हटाने का प्रस्ताव इसलिए किया गया था कि मिलिटरी स्कूल के पास जो स्थान है उसकी सेना को इससे

भी अधिक महत्वपूर्ण जरूरतों को पूरा करने के लिए आवश्यकता है। यह मामला अभी सरकार के विचाराधीन है।

**Expenditure on Machines to increase production of Coal**

508. SHRI A. K. ROY : Will the Minister of ENERGY be pleased to state :

(a) the details of the expenditure incurred for purchasing and installing machines to increase production of coal since nationalisation ;

(b) the numbers of officers and class III technical and non-technical staff appointed after nationalisation ; and

(c) the statement of profit and loss year-wise in coal industry since nationalisation ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) : (a) to (c). The information is being collected and will be laid on the Table of the House.

**Firing in Gaslitan Colliery, Sijua**

509. SHRI A. K. ROY : Will the Minister of ENERGY be pleased to state :

(a) whether he is aware of the firing by the security guards in Gaslitan Colliery, Sijua, now in area No. 4 of Bharat Coking Coal Ltd., causing death of 4 workmen;

(b) the action taken against the persons at fault ;

(c) the compensation paid to each affected family and employment given to the sons of the workmen killed ;

(d) whether a charter of demands from the General Secretary, Bharat Coking Coal Staff Co-ordinating Committee, Dhanbad has been received ; and

(e) if so, the action taken to redress these demands ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) : (a) In a firing by the Central Industrial Security Force at Sijua on 15-11-73, five workers were killed.